## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

CP No.703/2017

Under section 252(1) of CA 2013

In the matter of
1. Mr. Shrikant Garud
2. Ms. Sheetal Murthi Rao
Directors of
Auisy Technologies Pvt. Ltd.
A/1 Shivshruti Co.Op Housing Society
Bharti Vidyapeeth Datta Nagar Road
Pune – 411 046

...Petitioners

The Registrar of Companies, Pune 3<sup>rd</sup> Floor, PMT Building,
Deccan Gymkhana, Pune – 411004
....Respondent.

Order delivered on 11.1.2018

Coram:

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Hon'ble B. S. V. Prakash Kumar, Member (Judicial) Hon'ble V. Nallasenapathy, Member (Technical)

For the Petitioner: Dr. S. K. Jain, Practising Company Secretary

For the Respondent: None present.

Per: V. Nallasenapathy, Member (Technical)

## **ORDER**

- 1. This company petition is filed by Mr. Shrikant Garud and Ms. Sheetal Murthi Rao, Directors of M/s. Auisy Technologies Pvt. Ltd., seeking relief against the respondent, interalia among other things, to restore the name of the company in the register of companies, maintained by the Respondent.
- 2. The grievance of the Petitioners is that the Company was struck off under Section 248 of the Companies Act, whereas the Respondent side filed a detailed

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report explaining the sequence leading to the striking off of the company. It is an admitted fact that the Company has not filed the Annual Return and

Financial Statements for the Financial Years 2014-15 and 2015-16.

3. The Petitioners enclosed the Audited accounts for the year ended 2014-15,

Income Tax Return for Assessment Year 2015-16, Axis Bank Statement for the

period from 1.12.2016 to 31.3.2017, to show that the company is in continuous

operation.

4. On hearing the submissions of the Petitioners, and on perusing the Report

of the ROC, Pune and the documents filed, it is clear that the Company is in

operation, however, due to non-filing of the financials the name was struck off

from the Register of companies, this Bench is of the view that the name of the

company is to be restored to the Register of Companies.

5. Accordingly, the Respondent is directed to restore the name of the

company forthwith in the Register of Companies maintained by him subject to

the condition the Petitioner Company will deposit a sum of Rs.1,00,000 as cost

immediately payable to NCLT, Mumbai Bench (DD favoring Pay & Accounts

Officer, Ministry of Corporate Affairs, Mumbai) and will file the pending

financial statements and annual returns with the Respondent within a period of

30 days from the date of receipt of this order, failing which this order will stand

vacated automatically.

6. The Petition is disposed of in the above terms.

Sd/-

V. NALLASENAPATHY Member (Technical)

B. S. V. PRAKASH KUMAR

Member (Judicial)